

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - I

ITEM No.204- IA/727(AHM) 2024 in
IA/19(AHM) 2022
ITEM No. 205- IA/19(AHM) 2022
In
CP(IB) 499 of 2019

Proceedings under Section 9 IBC

IN THE MATTER OF:

Urja Shakti Salse & Service

.....Applicant

V/s

Maktel Control & Systems Pvt Ltd

.....Respondent

Order delivered on 03/05/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)

Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Atul Sharma, Advocate

For the Respondent : None

ORDER

IA/727(AHM) 2024 & IA/19(AHM) 2022

Now an Interlocutory Application (IA) No. 727 (AHM) 2024 has been filed in IA No. 19 (AHM) 2022 seeking condonation of delay to carry out newspaper publication. Further, seeking the necessary and appropriate directions/ order qua substituted service in the nature of paper publication for service upon the respondent Nos. 1 and 2.

It is seen that, vide an order dated 19.10.2023, this Tribunal directed the applicant to serve notice upon the respondent Nos. 1 & 2 through substitute mode of publication and file proof of service, which was not carried out by the applicant. Thereafter, a fresh order of publication was given on 13.12.2023, and notice for the publication was again issued by the Registry. It is also seen from the interim orders that, Counsel for the respondent is not appearing on the last two consecutive dates.

Considering the prayers mentioned in the application as well as the facts therein, we are inclined to condone the delay and give last opportunity to serve notice to

respondent Nos. 1 and 2 by way of paper publication in “English” and “Vernacular” language.

The registry is directed to issue the publication notice, and the Counsel for the Applicant is directed to collect the same from the Registry within a period of seven days.

In view of the above, **IA/727(AHM) 2024** is disposed off.

IA/19(AHM) 2022

Re-list on 24.06.2024.

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**SAMEER KAKAR
MEMBER (TECHNICAL)**

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**SHAMMI KHAN
MEMBER (JUDICIAL)**